

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 378 of 2010

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Bibi Noorjahan Khatoon & Anr.

..... Appellants

Versus

The State of Jharkhand

..... Respondent

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CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

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For the Appellants

: Mr. Manoj Kumar Sah, Advocate

For the State

: Ms. Ruby Pandey, APP

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08/Dated: 11/09/2020

When the matter is called out, Mr. Manoj Kumar Sah, learned counsel for the appellants as well as Ms. Ruby Pandey, learned counsel for the State have appeared.

Heard Mr. Manoj Kumar Sah, learned counsel for the appellants.

When Ms. Ruby Pandey, learned counsel for the State, was heard communication of learned counsel for the State is very bad due to technical reasons.

In view thereof, the learned counsel for the State is directed to file written arguments, which will also be sent to learned counsel for the appellants via *E-mail*. She is also directed to take *E-mail* ID of the appellants from the office.

In view of the technical disturbances, put up this case as part heard on 18.09.2020.

( Ratnaker Bhengra, J.)

Madhav/-